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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

O.A. 1291/95

Date: 19.2.97

Between

B. Yadagiri .. Applicant

And

1. The Assistant Engineer,
Elec.II, Telecom.,
Secunderabad.

2. The General Manager,
Telecom District,
Suryalok Complex,
Hyderabad.

3. The Director General,
Telecom, New Delhi. .. Respondents

Mr. C.Suryanarayana .. Counsel for applicant
Mr. N.K.Devaraj, SCSC .. Counsel for the respondents

CORAM

HON'BLE SHRI H. RAJENDRA PRASAD, MEMBER (ADMINISTRATIVE)

O R D E R

Heard Shri C.Suryanarayana, the learned counsel for the applicant and Shri W.Satyanarayana for Sr. Standing Counsel on behalf of the respondents.

The facts and circumstances in the present OA are identical to the case of B.Mallesu, reported in 1993 (23) ATC 589, and OA 734/90 disposed of on 29.12.93. Even in the earlier cases, respondents had taken the stand that the services rendered by an official prior to ^{the} attaining the age of 18 years would not be taken into account although such officials may otherwise be eligible for regularisation. This point was exhaustively dealt with in the earlier judgements and the respondents were unable to show any instruction or order to validate their contention on this score. Even in the present case their position is the same. There are no new arguments on behalf of the Department.

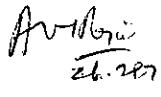
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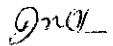
2. Under the circumstances, it is directed that the judgement delivered in the earlier two cases shall be deemed to be applicable in the present O.A. as well, and action as directed in those cases shall be initiated in respect of the present applicant also, on the basis that the present applicant is entitled to regularization from 1.4.95. Necessary orders in this regard shall be issued within a period of 60 days from today, and all consequential benefits that shall be due to him shall be made available within 90 days.

Thus the O.A. is disposed of.


(H. Rajendra Prasad)
Member (Admve.)

19th February, 1997


A.M.G.
26.2.97


DNO

VM

O.A.1291/95.

To

1. The Assistant Engineer,
Elec.II, Telecom, Secunderabad.
2. The General Manager, Telecom Dist.
Suryalok Complex, Hyderabad.
3. The Director General, Telecom, New Delhi.
4. One copy to Mr.C.Suryanarayana, Advocate, CAT.Hyd.
5. One copy to Mr.N.R.Devraj, Addl.CGSC CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.
8. One copy to D.R.(A) CAT.Hyd.
9. one copy to Sri H.Krishna Prasad (M)(A).
pvm.

8/3/97

I COURT

TYPED BY

CHECHED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD
MEMBER(ADMN)

Dated: 19 - 2 - 1997

~~ORDER~~ JUDGMENT

M.A./R.A/C.A. No.

in
O.A.No. 1291/95.

T.A.No.

(W.P.)

Amitted and Interim Directions
Issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm.

